## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2016

NAME OF THE PARTIES: Mr. Madhavlal Pittie

V/s. M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. S. V. Melita Partner Advocate Smelels
for lesp. Nos 1 to 4
2 G.

2. Mr. Zal Andhyaryinak - Counsels for
Mr. Adiah Kannat & Pethaners illo.
Crawford Rayley & Co.

3. Mr. J. P. Sen Sr. Counsel for Reopendent
Ado. Ms. Paris
Ado. Ms. Predesal and
Rossmitant
ORDER

## C.P. 21/397-398/CLB/MB/MAH/2015

- Ld. Counsel for both the sides are present.
- 2. The Petitioner is seeking time to file Rejoinder. Granted. It is hereby directed to file the Rejoinder on or before 30<sup>th</sup> December, 2016. Needless to mention, a copy in advance to the other side.
- 3. With the consent of both the sides, let this matter be fixed for hearing on **30<sup>th</sup> January**, **2017**.

sd/-

Shri M.K. Shrawat Member (Legal)

Dated 15.12.2016